



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE.61/2019/ARE-4

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001.  
Dated 11.05.2020.

RECOMMENDATION

Sub:- Departmental inquiry against (1) Shri Lokesh, Panchayath Development Officer, Hirekyathanahalli Gram Panchayath and (2) Shri Narahari, Panchayath Development Officer, Harave Gram Panchayath, Hunsur Taluk, Mysore District - reg.

Ref:- 1) Government Order No. RDP 491 GPS 2018 dated 07.02.2019.

2) Nomination order No. UPLOK-2/DE.61/2019 dated 21.02.2019 of Upalokayukta, State of Karnataka.

3) Inquiry report dated 08.05.2020 of Additional Registrar of Enquiries-4, Karnataka Lokayukta, Bengaluru.

~~~~~

The Government by its order dated 07.02.2019 initiated the disciplinary proceedings against (1) Shri Lokesh, Panchayath Development Officer, Hirekyathanahalli Gram Panchayath and (2) Shri Narahari, Panchayath Development Officer, Harave Gram Panchayath, Hunsur Taluk, Mysore District, [hereinafter referred to as Delinquent Government Officials, for short as

'DGOs 1 and 2' respectively] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-2/DE/61/2019 dated 21.02.2019 nominated Additional Registrar of Enquiries-4, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGOs for the alleged charge of misconduct, said to have been committed by them.

3. The DGO - 1 Shri Lokesh, Panchayath Development Officer, Hirekyathanahalli Gram Panchayath and DGO-2 Shri Narahari, Panchayath Development Officer, Harave Gram Panchayath, Hunsur Taluk, Mysore District, were tried for the following charges :-

"1ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ/1) ಶ್ರೀ ಲೋಕೇಶ್, ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಹಿರೇಕೃತನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಹಾಗೂ 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಶ್ರೀ ನರಹರಿ, ಗ್ರಾಮ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಹರವೆ ಗ್ರಾಮ ಪಂಚಾಯತ್, ಹುಣಸೂರು ತಾಲ್ಲೂಕ್, ಮೈಸೂರು ಜಿಲ್ಲೆ ಆದ ನೀವುಗಳು ಈ ಕೆಳಕಂಡಂತೆ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ.

1) ಹುಣಸೂರು ತಾಲ್ಲೂಕ್ ಹಿರೇಕೃತನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ 2009-10ನೇ ಸಾಲಿನಲ್ಲಿ ಎಂಜಿಎನ್‌ಆರ್‌ಇಜಿಎ ಯೋಜನೆಯಡಿ ನಿರ್ವಹಿಸಿದ ಕಾಮಗಾರಿ ಬಾಬು ನೀವು-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಹಣ ಪಾವತಿ ಮಾಡದೇ ವಿನಾ ಕಾರಣ ವಿಳಂಬ ಮಾಡಿದ್ದಾರೆಂದು ದೂರುದಾರರು ಆಪಾದಿಸಿದ್ದು, ಈ ಬಗ್ಗೆ ಸದರಿಯವರು ಮೈಸೂರು ಜಿಲ್ಲಾ ಪಂಚಾಯತ್ ಎಂಜಿಎನ್‌ಆರ್‌ಇಜಿಎ ಯೋಜನೆ ಒಂಬುಡ್ಸ್‌ಮನ್‌ರವರಿಗೆ ದೂರು ಸಂಖ್ಯೆ: 43/2013 ಅನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ಪ್ರಕರಣದಲ್ಲಿ ಒಂಬುಡ್ಸ್‌ಮನ್ ರವರು ವಿಚಾರಣೆ ನಡೆಸಿ,

ಆದೇಶ ಸಂಖ್ಯೆ: ಎಂಪೈಎಸ್/ಜಿಪಂ/ಒಎಂಐ/ಆದೇಶ-92/12-13 ದಿನಾಂಕ: 04/06/2013ರಲ್ಲಿ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು/ಪಂಚಾಯತ್ ಕಾರ್ಯದರ್ಶಿಗಳಿಗೆ ರೂ.5,000/- ದಂಡ ವಿಧಿಸಿ ದೂರುದಾರರು ಮಾಡಿದ ಕಾಮಗಾರಿಯ ಬಾಬು ರೂ. 1,62,227/-ಗಳನ್ನು ಶೇ. 12ರ ಬಡ್ಡಿ ಸಹಿತ ದೂರುದಾರರಿಗೆ 60 ದಿನಗಳೊಳಗಾಗಿ ಪಾವತಿಸುವಂತೆ ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್‌ನ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಬೇಕೆಂದು ಹೇಳಿದ್ದು, ಸದರಿ ಆದೇಶದಂತೆ ರೂ.40,000/-ಗಳನ್ನು ನೀಡಲಾಗಿದೆಯೆಂದು ದೂರುದಾರರು ದೂರಿನಲ್ಲಿ ಹೇಳಿದ್ದರು.

2) ಎಂಜಿಎನ್‌ಆರ್ ಇಜಿಎ ಯೋಜನೆ ಕರ್ನಾಟಕ ಅಧಿಕಸೂಚನೆ ಪ್ರಕಾರ ದೂರುದಾರರು ಕೆಲಸ ಕೇಳಿ ಅರ್ಜಿ ಕೊಟ್ಟಿಲ್ಲ. ಅವರಿಗೆ ಕಾರ್ಯನಿರ್ವಹಿಸಲು ಆದೇಶ ನೀಡಿಲ್ಲ: ಹಾಗೂ ಎನ್‌ಎಂಆರ್ ಜನರೇಟ್ ಮಾಡಿಲ್ಲೆಂದು ನೀವುಗಳು-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಹೇಳಿದ್ದು, ಅದಕ್ಕೆ ವ್ಯತಿರಿಕ್ತವಾಗಿ ಶ್ರೀ ಹೆಚ್. ವಿ. ನರೇಂದ್ರಕುಮಾರ್, ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು-1 ಅವರ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ಪಂಚಾಯತ್ ಅಧ್ಯಕ್ಷರು ಮತ್ತು ಕಾರ್ಯದರ್ಶಿಗಳು ದಿನಾಂಕ: 24/08/2009 ರಂದು ನೀಡಿದ ಕಾರ್ಯಾಡಳಿತ ಅನುಮೋದನೆಯಂತೆ ದೂರುದಾರರು ಕಠಿಣ ಕೂಲಿಗಾರರು ಕೆಲಸವನ್ನು ನಿರ್ವಹಿಸಿದ್ದು, ಅದನ್ನು ಪರಿವೀಕ್ಷಣೆ ಮಾಡಿ ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ದಾಖಲಿಸಿದೆಯೆಂದು ಹೇಳಿದ್ದು, ಹಿರೇಕ್ಯಾತನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನ ಕಾರ್ಯದರ್ಶಿಗಳು ಪ್ರತಿನಿತ್ಯ ಎನ್‌ಎಂಆರ್‌ನಲ್ಲಿ ಹಾಜರಾತಿಯನ್ನು ತೆಗೆದುಕೊಂಡಿದ್ದಾರೆಂದು ಹೇಳಿದ್ದು, ನಿಮ್ಮ-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ಹಾಗೂ ಶ್ರೀ ಹೆಚ್. ವಿ ನರೇಂದ್ರಕುಮಾರ್, ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು-1 ರವರ ಆಕ್ಷೇಪಣೆಗಳು ಒಂದಕ್ಕೊಂದು ವ್ಯತಿರಿಕ್ತವಾಗಿದ್ದು ದೂರುದಾರರು ಹಾಗೂ ಇತರ ಕೂಲಿಗಾರರು ಕಾರ್ಯವನ್ನು ಎಂಜಿಎನ್‌ಆರ್‌ಇಜಿಎ ಯೋಜನೆ ಅಡಿ ನಿರ್ವಹಿಸಿದ್ದಾರೆಂದು ಶ್ರೀ ಹೆಚ್. ವಿ ನರೇಂದ್ರಕುಮಾರ್, ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು-1 ರವರು ಸ್ಪಷ್ಟವಾಗಿ ಹೇಳಿದ್ದು, ವೇತನ ಪಾವತಿ ಬಗ್ಗೆ ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್‌ನ ಅಧಿಕಾರಿಗಳು ಮತ್ತು ದೂರುದಾರರ ಮಧ್ಯೆ ಒಮ್ಮತ ಕಂಡು ಬರದಿರುವ ಕಾರಣ ದೂರುದಾರರು ಒಂಬುಡ್ಸ್‌ಮನ್ ರವರಿಗೆ ದೂರನ್ನು ಸಲ್ಲಿಸಿರುವುದಾಗಿ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು ಹೇಳಿರುತ್ತಾರೆ.

3) ಒಂಬುಡ್ಸ್‌ಮನ್ ರವರ ಆದೇಶ ಮತ್ತು ಶ್ರೀ ಹೆಚ್. ವಿ ನರೇಂದ್ರಕುಮಾರ್, ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು-1 ರವರ ಆಕ್ಷೇಪಣೆಯ ಅಂಶಗಳನ್ನು ಪರಿಗಣಿಸಿದಾಗ ದೂರುದಾರರು ಹಿರೇಕ್ಯಾತನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಎಂಜಿಎನ್‌ಆರ್‌ಇಜಿಎ ಯೋಜನೆಯಡಿ 2009-10ನೇ ಸಾಲಿನಲ್ಲಿ ಕಾರ್ಯನಿರ್ವಹಿಸಿರುವುದು ಸ್ಪಷ್ಟವಾಗಿ ಕಂಡು ಬಂದಿದ್ದು, ಆ ಬಾಬು ದೂರುದಾರರು ಮತ್ತು ಇತರ ಕೂಲಿಗಾರರಿಗೆ ವೇತನ ಪಾವತಿಯಾಗದೇ ದೂರುದಾರರು ಮೈಸೂರು ಜಿಲ್ಲಾ ಪಂಚಾಯತ್‌ನಲ್ಲಿ ಎಂಜಿಎನ್‌ಆರ್‌ಇಜಿಎ ಒಂಬುಡ್ಸ್‌ಮನ್ ರವರಿಗೆ ದೂರು ಸಲ್ಲಿಸಿದ ನಂತರ ದೂರುದಾರರಿಗೆ ರೂ.40,000/-ವನ್ನು ಸಂದಾಯ ಮಾಡಿರುತ್ತಾರೆಂದು ಕಂಡು ಬಂದಿದ್ದು ನೀವು-1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ನಿಮ್ಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಎಂಜಿಎನ್‌ಆರ್‌ಇಜಿಎ ಯೋಜನೆಯಡಿ ನಡೆದ ಕಾರ್ಯವನ್ನು ಪರಿವೀಕ್ಷಣೆ ಮಾಡದೇ ಎಂ.ಐ.ಎಸ್. (Management Information System) ಅನ್ನು ಜನರೇಟ್ ಮಾಡದೇ ನೀವುಗಳು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬಂದಿರುತ್ತದೆ.

ಅದರಂತೆ ನೀವುಗಳು ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮಗಳ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ, ಸಾರ್ವಜನಿಕ ಸೇವೆಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ಭರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ ನಿಯಮ (3)(i) ರಿಂದ (iii)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದು, ಈ ವಿಚಾರಣಾ ಪ್ರಾಧಿಕಾರದ ಮುಂದೆ ವಿಚಾರಣೆಗೊಳಪಡುತ್ತೀರೆಂದು ಈ ದೋಷಾರೋಪಣೆ. "

4. The Inquiry Officer (Additional Registrar of Enquiries- 4) on proper appreciation of oral and documentary evidence has held that, the above charge against the DGO - 1 Shri Lokesh, Panchayath Development Officer, Hirekyathanahalli Gram Panchayath and DGO-2 Shri Narahari, Panchayath Development Officer, Harave Gram Panchayath , Hunsur Taluk, Mysore District, is ' proved '.

5. On re-consideration of report of inquiry and all other materials on record, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement of DGOs furnished by the Inquiry Officer,


- i) DGO -1 Shri Lokesh, is due to retire from service on 31.05.2044 and

- ii) DGO 2 Shri Narahari is due to retire from service on 30.04.2041.

7. Having regard to the nature of charge '*proved*' against the DGO - 1 Shri Lokesh, Panchayath Development Officer, Hirekyathanahalli Gram Panchayath and DGO-2 Shri Narahari, Panchayath Development Officer, Harave Gram Panchayath, Hunsur Taluk, Mysore District, and considering the totality of circumstances, it is hereby recommended to the Government to impose penalty of 'withholding one (01) annual increment payable to DGO - 1 Shri Lokesh, Panchayath Development Officer, Hirekyathanahalli Gram Panchayath and DGO-2 Shri Narahari, Panchayath Development Officer, Harave Gram Panchayath, Hunsur Taluk, Mysore District, with cumulative effect."

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

 11-5-80

(JUSTICE B.S.PATIL)  
Upalokayukta,  
State of Karnataka.

BS\*



**KARNATAKA LOKAYUKTA**

No.UPLOK-2/DE/61/2019/ARE-4

M.S. Building  
Dr.B.R.Ambedkar Road  
Bengaluru-560 001  
Date:08/05/2020

**:: INQUIRY REPORT ::**

**Sub:** Departmental Inquiry against,

- 1) Sri Lokesh  
Panchayath Development Officer  
Hirekyathanahalli Grama  
Panchayath
- 2) Sri Narahari  
Panchayath Development Officer  
Harave Gram Panchayath  
Hunsur Taluk, Mysuru District

**Ref:**

- 1) Report u/s 12(3) of the K.L  
Act, 1984 in No.  
Compt/Uplok/MYS/1970/15/  
DRE-4 Dated:28/08/2018
- 2) G.Order No. ಗ್ರಾಅಪ/491/ಗ್ರಾಪಂಕಾ/2018,  
Bengaluru, dated: 07/02/2019,
- 3) Order No.UPLOK-  
2/DE/61/2019, Bengaluru  
dated:21/02/2019  
of the Hon'ble Upalokayukta

\*\*\*

This Departmental Inquiry is directed against 1) Sri Lokesh, Panchayath Development Officer, Hirekyathanahalli Grama Panchayath and 2) Sri Narahari,

Panchayath Development Officer, Harave Gram Panchayath, Hunsur Taluk, Mysuru District (herein after referred to as the Delinquent Government Officials in short "DGO No.1, DGO No.2 or DGOs").

2. After completion of the investigation a report u/sec. 12(3) of the Karnataka Lokayukta Act was sent to the Government as per Reference No.1.

3. In view of the Government Order cited above at reference-2, the Hon'ble Upalokayukta, vide order dated: 21/02/2019 cited above at reference-3, nominated Additional Registrar of Enquiries-4 of the office of the Karnataka Lokayukta as the Inquiry Officer to frame charges and to conduct Inquiry against the aforesaid DGOs. Additional Registrar Enquires-4 prepared Articles of Charge, Statement of Imputations of mis-conduct, list of documents proposed to be relied and list of witnesses proposed to be examined in support of Article of Charges. Copies of same were issued to the DGOs calling upon them to appear before this Authority and to submit written statement of their defence.

4. The Articles of Charges framed by ARE-4 against the DGOs are as follows:-

**ಅನುಬಂಧ-1**  
**ದೋಷಾಯೋಪಣೆ**

1ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ/1) ಶ್ರೀ ಯೋಕೇಶ್, ಪಂಚಾಯತ್  
ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಹಿರೇಕೃತನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಹಾಗೂ 2ನೇ



ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಶ್ರೀ ನರಹರಿ, ಗ್ರಾಮ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಹರವೆ ಗ್ರಾಮ ಪಂಚಾಯತ್, ಹುಣಸೂರು ತಾಲ್ಲೂಕ್, ಮೈಸೂರು ಜಿಲ್ಲೆ ಆದ ನೀವುಗಳು ಈ ಕೆಳಕಂಡಂತೆ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ.

1) ಹುಣಸೂರು ತಾಲ್ಲೂಕ್ ಹಿರೇಕೃತನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ 2009-10ನೇ ಸಾಲಿನಲ್ಲಿ ಎಂಜಿಎನ್‌ಆರ್‌ಇಜಿಎ ಯೋಜನೆಯಡಿ ನಿರ್ವಹಿಸಿದ ಕಾಮಗಾರಿ ಬಾಬು ನೀವು-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಹಣ ಪಾವತಿ ಮಾಡದೇ ವಿನಾ ಕಾರಣ ವಿಳಂಬ ಮಾಡಿದ್ದಾರೆಂದು ದೂರುದಾರರು ಆಪಾದಿಸಿದ್ದು, ಈ ಬಗ್ಗೆ ಸದರಿಯವರು ಮೈಸೂರು ಜಿಲ್ಲಾ ಪಂಚಾಯತ್ ಎಂಜಿಎನ್‌ಆರ್‌ಇಜಿಎ ಯೋಜನೆ ಒಂಬುಡ್ಸ್‌ಮನ್‌ರವರಿಗೆ ದೂರು ಸಂಖ್ಯೆ: 43/2013 ಅನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ಪ್ರಕರಣದಲ್ಲಿ ಒಂಬುಡ್ಸ್‌ಮನ್ ರವರು ವಿಚಾರಣೆ ನಡೆಸಿ, ಆದೇಶ ಸಂಖ್ಯೆ: ಎಂವೈಎಸ್/ಜಿಪಂ/ಒಎಂಬಿ/ಆದೇಶ-92/12-13 ದಿನಾಂಕ: 04/06/2013ರಲ್ಲಿ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು/ಪಂಚಾಯತ್ ಕಾರ್ಯದರ್ಶಿಗಳಿಗೆ ರೂ.5,000/- ದಂಡ ವಿಧಿಸಿ ದೂರುದಾರರು ಮಾಡಿದ ಕಾಮಗಾರಿಯ ಬಾಬು ರೂ. 1,62,227/-ಗಳನ್ನು ಶೇ. 12ರ ಬಡ್ಡಿ ಸಹಿತ ದೂರುದಾರರಿಗೆ 60 ದಿನಗಳೊಳಗಾಗಿ ಪಾವತಿಸುವಂತೆ ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್‌ನ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಬೇಕೆಂದು ಹೇಳಿದ್ದು, ಸದರಿ ಆದೇಶದಂತೆ ರೂ.40,000/-ಗಳನ್ನು ನೀಡಲಾಗಿದೆಯೆಂದು ದೂರುದಾರರು ದೂರಿನಲ್ಲಿ ಹೇಳಿದ್ದರು.

2) ಎಂಜಿಎನ್‌ಆರ್ ಇಜಿಎ ಯೋಜನೆ ಕರ್ನಾಟಕ ಅಧಿಕಸೂಚನೆ ಪ್ರಕಾರ ದೂರುದಾರರು ಕೆಲಸ ಕೇಳಿ ಅರ್ಜಿ ಕೊಟ್ಟಿಲ್ಲ. ಅವರಿಗೆ ಕಾರ್ಯನಿರ್ವಹಿಸಲು ಆದೇಶ ನೀಡಿಲ್ಲ: ಹಾಗೂ ಎನ್‌ಎಂಆರ್ ಜನರೇಟ್ ಮಾಡಿಲ್ಲೆಂದು ನೀವುಗಳು-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಹೇಳಿದ್ದು, ಅದಕ್ಕೆ ವ್ಯತಿರಿಕ್ತವಾಗಿ ಶ್ರೀ ಹೆಚ್. ವಿ ನರೇಂದ್ರಕುಮಾರ್, ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು-1 ಅವರ ಅಕ್ಷೇಪಣೆಯಲ್ಲಿ

ಪಂಚಾಯತ್ ಅಧ್ಯಕ್ಷರು ಮತ್ತು ಕಾರ್ಯದರ್ಶಿಗಳು ದಿನಾಂಕ: 24/08/2009 ರಂದು ನೀಡಿದ ಕಾರ್ಯಾಡಳಿತ ಅನುಮೋದನೆಯಂತೆ ದೂರುದಾರರು ಕರೆತಂದ ಕೂಲಿಗಾರರು ಕೆಲಸವನ್ನು ನಿರ್ವಹಿಸಿದ್ದು, ಅದನ್ನು ಪರಿವೀಕ್ಷಣೆ ಮಾಡಿ ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ದಾಖಲಿಸಿದೆಯೆಂದು ಹೇಳಿದ್ದು, ಹಿರೇಕ್ಯಾತನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನ ಕಾರ್ಯದರ್ಶಿಗಳು ಪ್ರತಿನಿತ್ಯ ಎನ್‌ಎಂಆರ್‌ನಲ್ಲಿ ಹಾಜರಾತಿಯನ್ನು ತೆಗೆದುಕೊಂಡಿದ್ದಾರೆಂದು ಹೇಳಿದ್ದು, ನಿಮ್ಮ-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ಹಾಗೂ ಶ್ರೀ ಹೆಚ್. ವಿ ನರೇಂದ್ರಕುಮಾರ್, ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು-1 ರವರ ಆಕ್ಷೇಪಣೆಗಳು ಒಂದಕ್ಕೊಂದು ವ್ಯತಿರಿಕ್ತವಾಗಿದ್ದು ದೂರುದಾರರು ಹಾಗೂ ಇತರೆ ಕೂಲಿಗಾರರು ಕಾರ್ಯವನ್ನು ಎಂಜಿಎನ್‌ಆರ್‌ಇಜಿಎ ಯೋಜನೆ ಅಡಿ ನಿರ್ವಹಿಸಿದ್ದಾರೆಂದು ಶ್ರೀ ಹೆಚ್. ವಿ ನರೇಂದ್ರಕುಮಾರ್, ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು-1 ರವರು ಸ್ಪಷ್ಟವಾಗಿ ಹೇಳಿದ್ದು, ವೇತನ ಪಾವತಿ ಬಗ್ಗೆ ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್‌ನ ಅಧಿಕಾರಿಗಳು ಮತ್ತು ದೂರುದಾರರ ಮಧ್ಯೆ ಒಮ್ಮತ ಕಂಡು ಬರದಿರುವ ಕಾರಣ ದೂರುದಾರರು ಒಂಬುಡ್ಸ್‌ಮನ್ ರವರಿಗೆ ದೂರನ್ನು ಸಲ್ಲಿಸಿರುವುದಾಗಿ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು ಹೇಳಿರುತ್ತಾರೆ.

3) ಒಂಬುಡ್ಸ್‌ಮನ್ ರವರ ಆದೇಶ ಮತ್ತು ಶ್ರೀ ಹೆಚ್. ವಿ ನರೇಂದ್ರಕುಮಾರ್, ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು-1 ರವರ ಆಕ್ಷೇಪಣೆಯ ಅಂಶಗಳನ್ನು ಪರಿಗಣಿಸಿದಾಗ ದೂರುದಾರರು ಹಿರೇಕ್ಯಾತನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಎಂಜಿಎನ್‌ಆರ್‌ಇಜಿಎ ಯೋಜನೆಯಡಿ 2009-10ನೇ ಸಾಲಿನಲ್ಲಿ ಕಾರ್ಯನಿರ್ವಹಿಸಿರುವುದು ಸ್ಪಷ್ಟವಾಗಿ ಕಂಡು ಬಂದಿದ್ದು, ಆ ಬಾಬು ದೂರುದಾರರು ಮತ್ತು ಇತರೆ ಕೂಲಿಗಾರರಿಗೆ ವೇತನ ಪಾವತಿಯಾಗದೇ ದೂರುದಾರರು ಮೈಸೂರು ಜಿಲ್ಲಾ ಪಂಚಾಯತ್‌ನಲ್ಲಿ ಎಂಜಿಎನ್‌ಆರ್‌ಇಜಿಎ ಒಂಬುಡ್ಸ್‌ಮನ್ ರವರಿಗೆ ದೂರು ಸಲ್ಲಿಸಿದ ನಂತರ ದೂರುದಾರರಿಗೆ ರೂ.40,000/-

ವನ್ನು ಸಂದಾಯ ಮಾಡಿರುತ್ತಾರೆಂದು ಕಂಡು ಬಂದಿದ್ದು ನೀವು-1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ನಿಮ್ಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಎಂಜಿಎನ್‌ಆರ್‌ಇಜಿಎ ಯೋಜನೆಯಡಿ ನಡೆದ ಕಾರ್ಯವನ್ನು ಪರಿವೀಕ್ಷಣೆ ಮಾಡದೇ ಎಂ.ಐ.ಎಸ್. (Management Information System) ಅನ್ನು ಜನರೇಟ್ ಮಾಡದೇ ನೀವುಗಳು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬಂದಿರುತ್ತದೆ.

ಅದರಂತೆ ನೀವುಗಳು ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮಗಳ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ, ಸಾರ್ವಜನಿಕ ಸೇವೆಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ಭರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ ನಿಯಮ (3)(i) ರಿಂದ (iii)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದು, ಈ ವಿಚಾರಣಾ ಪ್ರಾಧಿಕಾರದ ಮುಂದೆ ವಿಚಾರಣೆಗೊಳಪಡುತ್ತಿರೆಂದು ಈ ದೋಷಾರೋಪಣೆ.

#### ಅನುಬಂಧ-2

#### ದೋಷಾರೋಪಣೆಯ ವಿವರ

(ಸ್ಟೇಟ್‌ಮೆಂಟ್ ಆಫ್ ಇಂಪ್ಯೂಟೇಷನ್ ಆಫ್ ಮಿಸ್‌ಕಾಂಡೆಕ್ಟ್)

ಶ್ರೀ ಚಂದ್ರೇಗೌಡ ಸಿ.ಬಿ.,ಬಿನ್ ಬೇಲೂರೇಗೌಡ, ಚಿಟ್ಟಕ್ಕಾತನಹಳ್ಳಿ, ಗಾವಡಗೆರೆ ಹೋಬಳಿ, ಹುಣಸೂರು ತಾಲ್ಲೂಕು, ಮೈಸೂರು ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ "ದೂರುದಾರರು" ಎಂದು ಸಂಖ್ಯೋಧಿಸಲಾಗುವ) ರವರು ದೂರನ್ನು ಈ ಸಂಸ್ಥೆಗೆ ಸಲ್ಲಿಸಿದ ಮೇರೆಗೆ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆ 1984 ರ ಕಲಂ 9 ರಡಿಯಲ್ಲಿ ತನಿಖೆಗೆ ತೆಗೆದುಕೊಂಡಿದ್ದಿದೆ.

#### ದೂರಿನ ಸಂಕ್ಷಿಪ್ತ ವಿವರಣೆ:-

ದೂರುದಾರರು ತಮ್ಮ ದೂರಿನಲ್ಲಿ ತಮ್ಮ ದೂರಿನಲ್ಲಿ ಎಂಜಿಎನ್‌ಆರ್‌ಇಜಿಎ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಕೆಲಸ ನಿರ್ವಹಿಸಿದ್ದರೂ ಸಹ ಅವರಿಗೆ ಯಾವುದೇ ಭತ್ಯೆಯನ್ನು ನೀಡದೇ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುವುದಾಗಿ ಆಪಾದಿಸಿದ್ದರು.

ದೂರಿಗೆ ನಿಮ್ಮಿಂದ ಆಕ್ಷೇಪಣೆಯನ್ನು ಕೇಳಲಾಗಿ, ನೀವು ನಿಮ್ಮಗಳ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ಎಂಜಿಎನ್‌ಆರ್‌ಇಜಿಎ ಯೋಜನೆಯ ಅಧಿಸೂಚನೆ ಪ್ರಕಾರ ದೂರುದಾರರು ಕೆಲಸವನ್ನು ಕೋರಿ ಅರ್ಜಿಯನ್ನು ಕೊಟ್ಟಿಲ್ಲ. ಕೆಲಸ ಮಾಡಲು ಆದೇಶ ನೀಡಿಲ್ಲ ಹಾಗೂ ಎನ್‌ಎಂಆರ್ (ಹಾಜರಾತಿ ಪಟ್ಟಿ) ಅನ್ನು ಜನರೇಟ್ ಮಾಡಿಲ್ಲ. ದೂರುದಾರರು ಸಲ್ಲಿಸಿರುವ ದೂರಿನಲ್ಲಿ ಹುರುಳು. ಕಾರಣ ದೂರನ್ನು ಕೈಬಿಡಲು ಕೋರಿರುತ್ತೀರಿ.

ನಿಮ್ಮಗಳ-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ಆಕ್ಷೇಪಣೆಗಳಿಗೆ ದೂರುದಾರರಿಂದ ಪ್ರತ್ಯುತ್ತರವನ್ನು ಕೇಳಲಾಗಿ, ದೂರುದಾರರು ನಿಮ್ಮ ಪ್ರತ್ಯುತ್ತರದಲ್ಲಿ-

ನೀವು-2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು 2009-10ರಲ್ಲಿ ಹಿರೇಕೃತನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದಾಗ ಕಾಮಗಾರಿಯ ಹೆಸರು 17-18 ಅಂದರೆ 1 ಕಿಲೋಮೀಟರ್ ದೂರದವರೆಗೆ ರೂ.1,50,000/- ಅಂದಾಜು ಪಟ್ಟಿ ತಯಾರಿಸಿ, ಕೆಲಸ ನಿರ್ವಹಿಸಲು ಹೇಳಿದ್ದರು. ಅದರಂತೆ, ಕೆಲಸ ಮಾಡಿ ಈ ಕೆಲಸದ ಬಾಬು ರೂ. 85,000/- ಬಿಲ್ ಮಾಡಿ ಕೊಟ್ಟಿದ್ದರು. ಹಣ ಕೊಡುವುದಾಗಿ ಹೇಳಿ ಹಣವನ್ನು ಕೊಡಲಿಲ್ಲ. ನಂತರ ಹಾರಂಗಿ ನಾಲೆ ಮೂರು ಶಾಖೆ ನಾಲೆಯ ವಿತರಣಾ ನಾಲೆ 18 ರ ಹೂಳು ಮತ್ತು ಜಂಗಲ್ ಕಾರ್ಯಕ್ಕೆ ಅಂದಾಜು ಪಟ್ಟಿ ಮಾಡಿ, ನಿಮ್ಮನ್ನು-2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರೇ ಕಳುಹಿಸಿಕೊಟ್ಟಿದ್ದು, ಅವರು ಮತ್ತು ಅಂದಿನ ಪಂಚಾಯತ್ ಅಧ್ಯಕ್ಷರು ಕೆಲಸ ಮಾಡಲು ಹೇಳಿದ್ದರಿಂದ, ತಾವು ಆಳುಗಳನ್ನು ಕರೆದುಕೊಂಡು ಬಂದು ಕೆಲಸ ಮಾಡಿಸಿದ್ದು, ಅದರ ಬಾಬು ಕೂಲಿ ಹಣ ಸಂದಾಯ ಮಾಡಿಲ್ಲ. ಒಂಬುಡ್ಸ್‌ಮನ್ ಆದೇಶದ ಮೇರೆಗೆ ಹಳೆಯ ಕಾಮಗಾರಿ 17-18ರವರೆಗಿನ ದೊಡ್ಡ ಕಾಲುವೆ ಬಾಕಿ ರೂ.55,420/- ರ ಬಾಕಿ ಹುಣಸೂರು ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್ ಅಧಿಕಾರಿಗಳು ಸೇರಿ ರೂ.40,000/- ಕೊಡಿಸಿದ್ದಾರೆಂದು ಹೇಳಿದ್ದರು.

ಶ್ರೀ ಹೆಚ್.ವಿ. ನರೇಂದ್ರಕುಮಾರ್, ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು-1, ಹಾರಂಗಿ ಎಡದಂತೆ ನಾಲೆ ಉಪವಿಭಾಗ, ಕಿತ್ತೂರು ಇವರನ್ನು ಈ ಪ್ರಕರಣದಲ್ಲಿ ಪಕ್ಷಗಾರರನ್ನಾಗಿ ಮಾಡಿ ಅವರಿಂದ ದೂರಿಗೆ ಆಕ್ಷೇಪಣೆಯನ್ನು ಕೇಳಲಾಗಿ, ಸದರಿಯವರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿದ್ದರು.

ಶ್ರೀ ಹೆಚ್.ವಿ. ನರೇಂದ್ರಕುಮಾರ್, ರವರ ಆಕ್ಷೇಪಣೆಗೆ ದೂರುದಾರರಿಂದ ಪ್ರತ್ಯುತ್ತರವನ್ನು ಕೇಳಲಾಗಿ, ದೂರುದಾರರು ತಮ್ಮ ಪ್ರತ್ಯುತ್ತರದಲ್ಲಿ ದೂರಿನಲ್ಲಿನ

ಅಂಶಗಳನ್ನೇ ಪುನರುಚ್ಚರಿಸಿ, ತಾವು ಕಾಮಗಾರಿ ಕೆಲಸಗಳನ್ನು ನಿರ್ವಹಿಸಿದ ಬಾಬು ಪಂಚಾಯತ್‌ನ ಆಗಿನ ತಾಂತ್ರಿಕ ಅಧಿಕಾರಿ/ಅಭಿಯಂತರರು ಎಂಬಿ ಪುಸ್ತಕದಲ್ಲಿ ಅಳತೆಗಳನ್ನು ದಾಖಲಿಸಿದ್ದು, ಸದರಿ ಕಾಮಗಾರಿಯ ಹಣ ಮಂಜೂರಾಗಿದ್ದರೂ, ನೀವು-2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಹಣ ಪಾವತಿ ಮಾಡದೇ ವಿನಾಕಾರಣ ವಿಳಂಬ ಮಾಡಿದ್ದರಿಂದ, ಮೈಸೂರು ಜಿಲ್ಲಾ ಪಂಚಾಯತ್ ಒಂಬುಡ್ಸ್‌ಮನ್ ರವರಿಗೆ ದೂರು ನೀಡಿದ್ದು, 60 ದಿನಗಳೊಳಗಾಗಿ ಬಡ್ಡಿ ಸಹಿತ ಹಣ ಪಾವತಿ ಮಾಡಿಯೆಂದು ಆದೇಶ ಮಾಡಿ, 60 ದಿನಗಳು ಕಳೆದರೂ ಪಾವತಿ ಮಾಡಿಲ್ಲವೆಂದು ಹೇಳಿದ್ದರು.

ಕಡತ ಮತ್ತು ದಾಖಲೆಗಳನ್ನು ಕುಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ, ಕಂಡು ಬರುವ ಅಂಶಗಳೇನೆಂದರೆ:

1) ಹುಣಸೂರು ತಾಲ್ಲೂಕ್ ಹಿರೇಕ್ಯಾತನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ 2009-10ನೇ ಸಾಲಿನಲ್ಲಿ ಎಂಜಿಎನ್‌ಆರ್‌ಇಜಿಎ ಯೋಜನೆಯಡಿ ನಿರ್ವಹಿಸಿದ ಕಾಮಗಾರಿ ಬಾಬು ನೀವು-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಹಣ ಪಾವತಿ ಮಾಡದೇ ವಿನಾ ಕಾರಣ ವಿಳಂಬ ಮಾಡಿದ್ದಾರೆಂದು ದೂರುದಾರರು ಆಪಾದಿಸಿದ್ದು, ಈ ಬಗ್ಗೆ ಸದರಿಯವರು ಮೈಸೂರು ಜಿಲ್ಲಾ ಪಂಚಾಯತ್ ಎಂಜಿಎನ್‌ಆರ್‌ಇಜಿಎ ಯೋಜನೆ ಒಂಬುಡ್ಸ್‌ಮನ್‌ರವರಿಗೆ ದೂರು ಸಂಖ್ಯೆ: 43/2013 ಅನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ಪ್ರಕರಣದಲ್ಲಿ ಒಂಬುಡ್ಸ್‌ಮನ್ ರವರು ವಿಚಾರಣೆ ನಡೆಸಿ, ಆದೇಶ ಸಂಖ್ಯೆ: ಎಂವೈಎಸ್/ಜಿಪಂ/ಒಎಂಬಿ/ಆದೇಶ-92/12-13 ದಿನಾಂಕ: 04/06/2013ರಲ್ಲಿ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು/ಪಂಚಾಯತ್ ಕಾರ್ಯದರ್ಶಿಗಳಿಗೆ ರೂ.5,000/- ದಂಡ ವಿಧಿಸಿ ದೂರುದಾರರು ಮಾಡಿದ ಕಾಮಗಾರಿಯ ಬಾಬು ರೂ. 1,62,227/-ಗಳನ್ನು ಶೇ. 12ರ ಬಡ್ಡಿ ಸಹಿತ ದೂರುದಾರರಿಗೆ 60 ದಿನಗಳೊಳಗಾಗಿ ಪಾವತಿಸುವಂತೆ ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್‌ನ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಬೇಕೆಂದು ಹೇಳಿದ್ದು, ಸದರಿ ಆದೇಶದಂತೆ ರೂ.40,000/-ಗಳನ್ನು ನೀಡಲಾಗಿದೆಯೆಂದು ದೂರುದಾರರು ದೂರಿನಲ್ಲಿ ಹೇಳಿದ್ದರು.

2) ಎಂಜಿಎನ್‌ಆರ್ ಇಜಿಎ ಯೋಜನೆ ಕರ್ನಾಟಕ ಅಧಿಕಸೂಚನೆ ಪ್ರಕಾರ ದೂರುದಾರರು ಕೆಲಸ ಕೇಳಿ ಅರ್ಜಿ ಕೊಟ್ಟಿಲ್ಲ. ಅವರಿಗೆ

ಕಾರ್ಯನಿರ್ವಹಿಸಲು ಆದೇಶ ನೀಡಿಲ್ಲ: ಹಾಗೂ ಎನ್‌ಎಂಆರ್ ಜನರೇಟ್ ಮಾಡಿಲ್ಲೆಂದು ನೀವುಗಳು-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಹೇಳಿದ್ದು, ಅದಕ್ಕೆ ವ್ಯತಿರಿಕ್ತವಾಗಿ ಶ್ರೀ ಹೆಚ್. ವಿ ನರೇಂದ್ರಕುಮಾರ್, ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು-1 ಅವರ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ಪಂಚಾಯತ್ ಅಧ್ಯಕ್ಷರು ಮತ್ತು ಕಾರ್ಯದರ್ಶಿಗಳು ದಿನಾಂಕ: 24/08/2009 ರಂದು ನೀಡಿದ ಕಾರ್ಯಾಡಳಿತ ಅನುಮೋದನೆಯಂತೆ ದೂರುದಾರರು ಕರೆತಂದ ಕೂಲಿಗಾರರು ಕೆಲಸವನ್ನು ನಿರ್ವಹಿಸಿದ್ದು, ಅದನ್ನು ಪರಿವೀಕ್ಷಣೆ ಮಾಡಿ ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ದಾಖಲಿಸಿದೆಯೆಂದು ಹೇಳಿದ್ದು, ಹಿರೇಕ್ಯಾತನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನ ಕಾರ್ಯದರ್ಶಿಗಳು ಪ್ರತಿನಿತ್ಯ ಎನ್‌ಎಂಆರ್‌ನಲ್ಲಿ ಹಾಜರಾತಿಯನ್ನು ತೆಗೆದುಕೊಂಡಿದ್ದಾರೆಂದು ಹೇಳಿದ್ದು, ನಿಮ್ಮ-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ಹಾಗೂ ಶ್ರೀ ಹೆಚ್. ವಿ ನರೇಂದ್ರಕುಮಾರ್, ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು-1 ರವರ ಆಕ್ಷೇಪಣೆಗಳು ಒಂದಕ್ಕೊಂದು ವ್ಯತಿರಿಕ್ತವಾಗಿದ್ದು ದೂರುದಾರರು ಹಾಗೂ ಇತರೆ ಕೂಲಿಗಾರರು ಕಾರ್ಯವನ್ನು ಎಂಜಿಎನ್‌ಆರ್‌ಇಜಿಎ ಯೋಜನೆ ಅಡಿ ನಿರ್ವಹಿಸಿದ್ದಾರೆಂದು ಶ್ರೀ ಹೆಚ್. ವಿ ನರೇಂದ್ರಕುಮಾರ್, ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು-1 ರವರು ಸ್ಪಷ್ಟವಾಗಿ ಹೇಳಿದ್ದು, ವೇತನ ಪಾವತಿ ಬಗ್ಗೆ ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್‌ನ ಅಧಿಕಾರಿಗಳು ಮತ್ತು ದೂರುದಾರರ ಮಧ್ಯೆ ಒಮ್ಮತ ಕಂಡು ಬರದಿರುವ ಕಾರಣ ದೂರುದಾರರು ಒಂಬುಡ್ಸ್‌ಮನ್ ರವರಿಗೆ ದೂರನ್ನು ಸಲ್ಲಿಸಿರುವುದಾಗಿ ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು ಹೇಳಿರುತ್ತಾರೆ.

3) ಒಂಬುಡ್ಸ್‌ಮನ್ ರವರ ಆದೇಶ ಮತ್ತು ಶ್ರೀ ಹೆಚ್. ವಿ ನರೇಂದ್ರಕುಮಾರ್, ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು-1 ರವರ ಆಕ್ಷೇಪಣೆಯ ಅಂಶಗಳನ್ನು ಪರಿಗಣಿಸಿದಾಗ ದೂರುದಾರರು ಹಿರೇಕ್ಯಾತನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಎಂಜಿಎನ್‌ಆರ್‌ಇಜಿಎ ಯೋಜನೆಯಡಿ 2009-10ನೇ ಸಾಲಿನಲ್ಲಿ ಕಾರ್ಯನಿರ್ವಹಿಸಿರುವುದು ಸ್ಪಷ್ಟವಾಗಿ ಕಂಡು ಬಂದಿದ್ದು, ಆ ಬಾಬು ದೂರುದಾರರು ಮತ್ತು ಇತರೆ ಕೂಲಿಗಾರರಿಗೆ ವೇತನ ಪಾವತಿಯಾಗದೇ ದೂರುದಾರರು ಮೈಸೂರು

ಬೆಲ್ಲಾ ಪಂಚಾಯತ್‌ನಲ್ಲಿ ಎಂಜಿಎನ್‌ಆರ್‌ಇಜಿಎ ಒಂಬುಡ್ಸ್‌ಮನ್ ರವರಿಗೆ ದೂರು ಸಲ್ಲಿಸಿದ ನಂತರ ದೂರುದಾರರಿಗೆ ರೂ.40,000/- ವನ್ನು ಸಂದಾಯ ಮಾಡಿರುತ್ತಾರೆಂದು ಕಂಡು ಬಂದಿದ್ದು ನೀವು-1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ನಿಮ್ಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಎಂಜಿಎನ್‌ಆರ್‌ಇಜಿಎ ಯೋಜನೆಯಡಿ ನಡೆದ ಕಾರ್ಯವನ್ನು ಪರಿವೀಕ್ಷಣೆ ಮಾಡದೇ ಎಂ.ಐ.ಎಸ್.

(Management Information System) ಅನ್ನು ಜನರೇಟ್ ಮಾಡದೇ ನೀವುಗಳು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬಂದಿರುತ್ತದೆ.

ಮೇಲ್ಕಂಡ ಅಂಶಗಳು, ಕಡತದ ಸಂಗತಿಗಳು, ದಾಖಲಾತಿಗಳನ್ನು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಿದಾಗ, ಸದರಿ ನಿಮ್ಮ-1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧದ ನಡವಳಿಯನ್ನು ಕೈಬಿಡಲು ಸೂಕ್ತ/ಸಮಂಜಸ/ಸಮಾಧಾನಕರ ಕಾರಣ ತೋರಿಸಿಲ್ಲವೆಂಬ ಅಭಿಪ್ರಾಯಕ್ಕೆ ಬರಲಾಗಿದೆ.

ಕಡತದಲ್ಲಿಯ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳಿಂದ, ನೀವುಗಳು ಸರ್ಕಾರಿ ನೌಕರರಾಗಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆ ಮತ್ತು ಸರ್ಕಾರಿ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ವರ್ತನೆ/ದುರ್ನಡತೆ ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

ಈ ಮೇಲ್ಕಂಡ ಕಾರಣಗಳಿಂದಾಗಿ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನಿಮ್ಮಗಳ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸುವ ಸಂಬಂಧ ಮುಂದುವರೆಯುವುದು ಅಗತ್ಯ ಎಂದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬಂದಿದ್ದು, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವುಗಳು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮಗಳ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೇ ಮತ್ತು ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ವೇದ್ಯವಾಗುತ್ತದೆ. ಆದುದರಿಂದ, ಮೇಲಿನ ಕಾರಣ ಹಾಗೂ ಕಡತದಲ್ಲಿನ ಸಾಕ್ಷ್ಯದ ಆಧಾರಗಳಿಂದ ನೀವುಗಳು ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಗಳು, 1966ರ (3) (1) (i) ರಿಂದ (iii) ರಲ್ಲಿ ಹೇಳಿದಂತೆ ದುರ್ನಡತೆ/ ದುರ್ವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿದ್ದಾರೆಂದು ಕಂಡು ಬಂದಿದ್ದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆಯ ಕಲಂ 12(3) ರಡಿಯಲ್ಲಿ

ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿಯಲ್ಲಿ, ನಿಮ್ಮಗಳ ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಕೆ ಹೂಡಲು ಮತ್ತು ಹಾಗೆಯೇ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957ರ ನಿಯಮ 14-ಎ ಅಡಿಯಲ್ಲಿ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು ಉಲ್ಲೇಖ ಒಂದರಂತೆ ಈ ಸಂಸ್ಥೆಯಿಂದ ವಿಚಾರಣೆ ಮಾಡಲು ಕೋರಲಾಗಿರುವ ಕಾರಣ ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಆಪಾದನೆ.

5. DGOs appeared before this Inquiry Authority on 12/04/2019 and on the same day their First Oral statement was recorded U/R 11(9) of KCS (CC & A) Rules 1957. The DGOs pleaded not guilty and claims to hold an inquiry.

6. DGO No.1 has filed his written statement contending that, the disciplinary proceedings is initiated against the wrong person. The DGO No.1 is not concerned with the allegations made in the Articles of Charge. DGO No.1 is innocent and he has not committed any misconduct. The allegations against DGO No.1 is that he has not supervised the work of Hirekyathanahalli Grama Panchayath under "MGNREGA" Scheme during the year 2009-2010 and he has not generated M.I.S., DGO No.1 was the PDO of Hirekyathanahalli Grama Panchayath from 07/06/2010 to 05/08/2017 and he was not the PDO during 2009-2010. Hence, prays to exonerate him from the charges leveled against him in this case.

7. DGO No.2 is the Secretary of Hirekyathanahali Grama Panchayath from 10/04/2008 to 27/09/2013. The Parliament enacted the National Rural Employment



Guarantee Act, 2005 with an object of providing not less than 100 days of unskilled labour to every household in Rural areas. The Central Government and the State Government have framed the Rules and Schemes and issued orders and Circulars in furtherance of the above said object. According to Sec. 16 of the Act Grama Panchayath shall be responsible for identification of the projects to be taken up under the above said scheme as per the recommendations of the Grama Sabhas and the Ward Sabhas and for executing and supervising such works. DGO No.2 has mentioned in his written statement the rules and circulars issued under the above said Act. As per the Circular of the Government of Karnataka dated: 26/03/200, the details of all the works undertaken under the Scheme have to be entered in the Management Information System (MIS) of the website of Government of India before making any payment and the works not included in MIS will not be considered as works undertaken under the above said scheme. As per the Government order dated: 05/10/2010 there is no scope for payment during the current year if the works undertaken during 2009-2010 are not entered in MIS before 15/4/2010 and no payment can be made without entering in the MIS. The work of removal of silt and jungle in selected reaches from channel 17 KMs to 18 KMs is included in MIS. First bill of Rs. 85,595/- is paid to the wage-seekers. Second Bill of Rs. 55,420/- is not paid in view of the directions of the higher officers. The complainant has nothing to do with the above said work. He is not a wage-seeker and no wage-seeker has

made the complaint. Sri Narendra Kumar, A.E., included the work of removal of silt and jungle in selected reaches from channel 0 meter to 3000 meters in the M.B. book although the work is not executed. The said Engineer is in the habit of making entries in the M.B. book in respect of works which are not executed. He has made similar entries in respect of other two works which are not executed. The complainant filed a complaint before Ombudsman in respect of the above said two works. The Ombudsman without verifying the records and without hearing the DGOs or any other concerned persons issued order dated: 04/06/2013 although he has no jurisdiction and directed the Executive Officer to ensure the payment to the beneficiaries. He has issued the said order on the basis of false entries made by the Assistant Engineer in the M.B. Book. Appeal is preferred against the said order and it is pending before the Appellate Authority. The complainant is not a beneficiary, the Ombudsman has passed the order without verifying the records and without proper understanding of the functioning of the above said scheme. DGO No.2 has not committed any misconduct. There are no records to show that the work has been done except the entries in the M.B. Book. There are no Form 6 to 9. DGO No.2 did not generate the MIS since the work was not done. Hence, prays to exonerate him from the charges leveled against him in this case.

8. DGO Nos.1 and 2 have also filed the defence statement reiterating the averments made in their written statement stated above.

9. In order to substantiate the charge leveled against the DGOs, the Disciplinary Authority examined one witness as PW1 and got marked documents at Ex.P1 to P6. After closing the evidence of the Disciplinary Authority, the Second Oral Statement of the DGOs was recorded as required u/Rule 11(16) of KCS (CC & A) Rules, 1957. After closing the evidence of the Disciplinary Authority, the DGOs themselves examined as DW1 and DW2 and got marked documents at Ex.D1 to D6 and closed their side. Hence, recording the answer of DGOs to questionnaire u/Rule 11(18) of KCS (CC&A) Rules was dispensed with.

10. The Disciplinary Authority has not filed the written brief, but on the side of the DGOs written brief has been filed separately. Oral arguments of the Presenting Officer and the learned counsel for the DGOs was heard. The points, that arise for the consideration of this inquiry authority are:-

1. Whether the Disciplinary Authority has satisfactorily proved the charges framed against DGOs?
2. What order?

11. My finding on the above points are as follows:-

Point No.1: In the “ **AFFIRMATIVE**”

Point No.2: As per the final order for the following:

**:: REASONS ::**

**12. Point No.1:** It is the case of the Disciplinary Authority that, DGO No.1 while working as Panchayath Development Officer, (PDO) and DGO No.2 while working as Secretary of Hirekyathanahalli Grama Panchayath, Hunsur Taluk, Mysuru District, during the year 2009-2010 the complainant executed the works under MGNREGA scheme and the DGO Nos.1 and 2 did not make the payment in respect of the same and the complainant gave the complaint to the Ombudsman, Mysuru and the complaint was enquired in No. 43/2013 and on 04/06/2013 the order was passed for payment of Rs. 1,62,227/- to the complainant and also levied cost of Rs. 5,000/- on the PDO/Secretary who were responsible for not generating the MIS in time and accordingly the Executive Officer, Taluk Panchayath, Hunasur issued the reminder letter dated: 03/06/2013 to the DGO Nos.1 and 2 to the effect that the Ombudsman, Mysore has already passed the order on 04/06/2013 regarding the works executed by the complainant under the above said scheme for the year 2009-2010 and the DGO Nos.1 and 2 have not given any report regarding the compliance of the order of the Ombudsman and to immediately comply the order of the Ombudsman and to give the report. In spite of the same, DGO Nos.1 and 2 have not complied the order of the Ombudsman. But only paid Rs. 40,000/- to the complainant and not the remaining amount and thereby the DGO Nos.1 and 2 have committed the misconduct.

13. The complainant has been examined as PW1 and Form No.1 is at Ex.P1 and Form No.2 is at Ex.P2. PW1 has deposed that during the year 2009-2010 under "MGNREGA" Scheme he acted as Mestri on the instructions of the official of NREGA scheme engaged several labourers and executed the jungle cleaning, silt removing and other NREGA works in Baraguru Branch Canal. But payment is not made in that respect inspite of giving letters for payment. The copies of the documents given along with the complaint are together marked as Ex.P3. One of the document of Ex.P3 is the details of works (estimate) prepared to be undertaken under the above said scheme. Another document of Ex.P3 is the copy of the letter given by the complainant to the Chief Executive Engineer, Z.P., Mysuru dated: 15/02/2011 wherein he has stated that on the instructions of Sri Narendra Kumar, Harangi Engineer he engaged the labourers and cleared the jungle and silt from 0 to 3000 mts of Baraguru Branch Canal and in the M.B.book the work done is also noted and the payment is not made to the labourers even though he has given the photos of the labourers to the DGO No.2 who was working as Secretary of the above said panchayath at that time and the payment was not made and labourers insisted the complainant to pay the wages. Apart from the same the complainant has also done the work of main canal from 17 to 18 kilometers and in that respect also the wages of Rs. 55,000/- is still due and the complainant has also prayed for payment of the above said amount. But the payment has not been made. Another document marked as Ex.P3, is the

copy of the order of the Ombudsman NREGA, Zilla Panchayath, Mysuru in complaint No. 43/2013 dated: 04/06/2013. The complainant (PW1) had filed the above said complaint against the Programme Officer (NREGA) and the Executive Officer, Taluk Panchayath, Hunasur in respect of the above said two works.

14. PW1 has reiterated all the averments made in the complaint in his evidence. He relies upon the order passed by the Ombudsman dated:04/06/2013 stated above. As stated above, the copy of the said order is one of the document marked as per Ex.P3. In the same it is mentioned that PW1 (complainant) acted as "Mestri" on the instructions of the officers of NREGA had engaged several labourers and executed the work of jungle cleaning generating theory and other NREGA works in Baraguru Branch Canal (wrongly typed as Biruru Branch Canal under 2009-2010 programme. In the same it is also stated that the measurements have been recorded in the M.B. book and MIS has not been generated due to laziness of the PDO/Secretary and MIS generated for the part of the work amounting to Rs. 55,420/-. In the same it is further mentioned that as per the M.B. book No. 9261 pages 35, 38, 39, 45, and 47 the work has been done for the total amount of Rs. 1,62,227/-. But MIS generated for work of Rs. 55,420/- only. The Ombudsman has passed the order as follows:-

“ The Executive Officer shall ensure the payment for the work recorded in MB 9261 pages 35 to 49 and for the work for which MIS was generated but not yet paid, within 60 days along with interest of 12% to the beneficiaries. The PDO/Secretary who was responsible for not generating the MIS on time shall be levied a cost of Rs. 5,000/- and the ZP shall issue an administrative order for the cost and recovery of the cost”.

15. In the above said order it is not mentioned that the Ombudsman has not heard the respondent of complaint No.43/2013 stated above. Hence, it has to be said that the said order has been passed after hearing the respondent of the above said complaint. It is pertinent to note that PW1 was the complainant of complaint No. 43/2013 stated above.

16. Another document marked as Ex.P3 is the copy of the reminder letter dated: 03/08/2013 written by the Executive Officer, Taluk Panchayath, Hunasur to DGO Nos.1 and 2 to immediately comply the order of the Ombudsman stated above and to send the report to him in that respect. PW1 has deposed that inspite of the above said reminder the order of the Ombudsman is not complied and thereby the DGO Nos.1 and 2 have committed misconduct.

17. PW1 in his cross-examination admits the document confronted to him by the learned Defence Assistant and it is

marked as Ex.D1. Ex.D1 is the copy of the letter of PW1 addressed to DGO No.2 dated: 18/12/2014 in which it is mentioned that PW1 has received an amount of Rs. 40,000/- in respect of the canal work from 17 to 18 kilometers. PW1 also admits in his evidence that in respect of the above said work DGO No.2 has given Rs. 40,000/- and he has received the same on behalf of the labourers. He has clearly deposed that, he has given Ex.D1 only regarding the above said work (1<sup>st</sup> work) and not in respect of the second work. (work of sub-canal from 0 to 3000 meters). He has denied the suggestion that he has not done the above said second work at all. He has deposed that he does not remember the names of the labourers engaged by him for the above said work. He has deposed that after completing the works he gave the documents of the works to the PDO and those documents are perused by the Ombudsman.

18. DGO Nos.1 and 2 have been examined as DW1 and DW2 respectively. DW1 has deposed that he worked as PDO of Hirekyathanahalli Grama Panchayath from 07/06/2010 to 05/08/2017 and he was not the PDO during the year 2009-2010 and he has not supervised the work during 2009-2010. It is pertinent to note that the misconduct is alleged for not complying the order of the Ombudsman dated: 04/03/2013 and hence, the above said contention of the DW1 cannot be given much weight. In his cross-examination DW1 has deposed that there is entry in the MB book regarding both the work alleged in the complaint, when he took charge as PDO of Hirekyathanahalli Grama



Panchayath. He has further deposed that in the MB book there was no mention about the payment made to the labourers. He has deposed that apart from the entries made in the MB book there was no other documents regarding the completion of the works and hence he could not take steps to make payment. PW1 has deposed that he did not write any letter to that effect to his higher officer. He admits that he had received the reminder letter from the Executive Officer, Taluk Panchayath, Hunasur to comply the order of the Ombudsman. PW1 has not given any valid reasons as to why he did not comply the order of the Ombudsman stated above. He has deposed that he has written the letter to the Executive Officer, Taluk Panchayath, Hunasur to the effect that except the MB book, there is no other documents regarding the above said two works. It is pertinent to note that he has not produced the copy of that letter. Hence, it has to be said that he has not written any letter to the Executive Officer as deposed by him.

19. DW2 who is the DGO No.2 has deposed about the rules of MGNREGA scheme. He has produced Ex.D3. Ex.D3 is the copy of the notification dated: 01/02/2007 in respect of the Karnataka Rural Employment Guarantee Scheme. He has deposed that in respect of every approved work the muster roll is maintained and the specimen copy of the muster roll is at Ex.D6 and it should contain the names of the labourers. He has deposed that job cards has to be issued to the labourers and only the job card holders are

eligible to be taken as labourers under the above said scheme. He has deposed that except the entries in M.B, book there was no other document for having completed the works mentioned in the complaint. He has deposed that Sri Narendra Kumar A.E., is in the habit of making entries in the M.B. book in respect of the works which are not executed. But there is no evidence to prove the same. He has deposed that the works mentioned in the complaint are not executed and PW1 is not entitled for the amount in respect of the works mentioned in the complaint.

20. It is pertinent to note that this enquiry is only regarding the DGO Nos.1 and 2 not complying the order of the Ombudsman and not regarding the maintenance of documents in respect of the works mentioned in the complaint or whether all the rules in respect of the above said scheme have been complied or not. Hence, the above said evidence of the DW2 cannot be given any weight. In his evidence DW2 has not given any acceptable reason regarding the non-compliance of the order of the Ombudsman inspite of the reminder letters issued to him by the Executive Officer, Taluk Panchayath, Hunasur stated above.

21. It is also pertinent to note that there is no Appeal by the Program Officer (NREGA) and the Executive Officer, Taluk Panchayath, Hunasur against the order of the Ombudsman and respondent No.2 has not produced any document to show that any Appeal is filed against the order

of the Ombudsman dated: 04/06/2013. On the other hand, the documents Ex.P3 discloses that PW1 himself had preferred Appeal regarding the non-compliance of the order of Ombudsman and it has been closed as it pertains to non-compliance of the order of the Ombudsman by directing the complainant to approach the Competent Authority for compliance of the order of Ombudsman. Hence, the evidence of DW2 to the effect that there are no documents regarding the works stated by the complainant in his complaint except the MB book and hence, the order of the Ombudsman is not complied cannot be accepted. DW2 admits that, he was working as Secretary of the above said panchayath from 10/04/2008 to 27/09/2013. Hence, it can be said that he was working as Secretary of the above said panchayath during 2009-2010 also and it was his responsibility to maintain the muster roll and other documents in respect of the works mentioned in the complaint. Hence, it has to be said that the DGO Nos.1 and 2 have committed Dereliction of Duty by not complying the order of the Ombudsman stated above inspite of the reminder letter issued to them by the Executive Officer, Taluk Panchyaath. As stated above, DGO Nos. 1 and 2 have not given any valid and acceptable reasons for non-compliance of the order of the Ombudsman.

22. The facts and circumstances of this case stated above only probablise the case of the Disciplinary Authority and not the case of the DGOs.

23. Thus the charge that the DGOs have failed to maintain absolute integrity, devotion to duty and acted in a manner of unbecoming of Government Servants is proved. Hence, I answer the above point No.1 in the **AFFIRMATIVE**.

**24. Point NO.2:-** For the reasons discussed above, I proceed to give the following Report:

**:: REPORT ::**

*The Disciplinary Authority has satisfactorily proved the charge against the DGO No.1- 1) Sri Lokesh, Panchayath Development Officer, Hirekyathanahalli Grama Panchayath and DGO No.2-Sri Narahari, Panchayath Development Officer, Harave Gram Panchayath, Hunsur Taluk, Mysuru District, by not complying the order of the Ombudsman, Mysuru District in complaint No. 43/2013 dated: 04/06/2013 inspite of the reminder letter issued to them in that respect by the Executive Officer, Taluk Panchayath, Hunsur, dated: 03/06/2013 and thereby committed misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules, 1966.*

25. Hence this report is submitted to Hon'ble Upalokayukta-2 for kind perusal and for further action in the matter.

Dated this the 8<sup>th</sup> day of May, 2020

-Sd/-  
(Somaraju)  
Additional Registrar Inquiries-4,  
Karnataka Lokayukta,  
Bengaluru.

**:: ANNEXURE ::**

**LIST OF WITNESSES EXAMINED ON BEHALF OF DISCIPLINARY AUTHORITY:**

PW-1: Sri C.B. Chandregowda (complainant)(original)

**LIST OF WITNESSES EXAMINED ON BEHALF OF THE DEFENCE:**

DW-1: Sri Lokesh H.D., (DGO No.1)(original)

DW-2:Sri Narahari (DGO No.2) (original)

**LIST OF EXHIBITS MARKED ON BEHALF OF DISCIPLINARY AUTHORITY**

Ex.P-1:Original Form No.1

Ex.P-1(a): Relevant entry in Ex.P1

Ex.P-2:Original Form No.2

Ex.P-2(a): Relevant entry in Ex.P2

Ex.P-3:Xerox copies of the documents related to complaint

Ex.P-3(a): Xerox copy of the letter from complainant to DRE-4 dated; 27/05/2016

Ex.P-3(b): Original letter from complainant to ARE-8 dated: 18/10/2017

Ex.P-3(b)(1): Relevant entry in Ex.P3(b)

Ex.P-4:Original comments form Sri Lokesh H.D., dated: 30/07/2015

Ex.P-4(a): Relevant entry in Ex.P4

Ex.P-5:Original comments from Sari Narahari dated: 26/02/2016

Ex.P-5(a); Relevant entry in Ex.P5

Ex.P-6:Original comments from Sri Narahari and Lokesh  
dated: 05/06/2017

Ex.P-6(a); Relevant entry in Ex.P6

**LIST OF EXHIBITS MARKED ON BEHALF OF DGOs:**

Ex.D-1:-Xerox copy of the letter from complainant to Sri  
Narahari

Ex.D-2:Xerox copy of the official memorandum dated:  
07/06/2010 Ref : No. ನಂ/ಎ3/ಪ.ಅ.ಅ/2010-11

Ex.D-2(a); Relevant entry in Ex.D2

Ex.D-3:Xerox copy of RDPR Secretariat Notification

Ex.D-4:Xerox copy of the letter from Director NREGA, RDPR  
dated: 17/02/2009 addressed to CEO, throughout  
the districtwise Zilla Panchayath

Ex.D-5: Xerox copy of Government Proceedings dated:  
05/10/2010

Ex.D-6:Xerox copy of the payment muster roll bearing M.R.  
No. 31437

Dated this the 8<sup>th</sup> day of May, 2020

-Sd/-

(Somaraju)

Additional Registrar Inquiries-4,  
Karnataka Lokayukta,  
Bengaluru.